[TO BE PUBLISHED IN THE GAZETTE OF INDIA EXTRAORDINARY PART-II, SECTION-3, SUB SECTION (ii)]

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
DEPARTMENT OF COMMERCE

NOTIFICATION No. 27(RE-2005)/2004-2009
New Delhi, Dated the 12th September' 2005

S.O. (E) In exercise of powers conferred by Section 5 of the Foreign Trade (Development & Regulation) Act, 1992 read with paragraph 1.3 of the Foreign Trade Policy, 2004-2009, as amended from time to time, the Central Government hereby makes the following amendments in the Foreign Trade Policy, 2004-2009:-

Sub-paragraph 6.6(d) shall be amended as under:-

"Only projects having a minimum investment of Rs. 1 Crore in Plant & Machinery shall be considered for establishment as EOUs under the scheme. This shall, however, not apply to existing units and units in EHTP/STP/BTP, Handicrafts/ Agriculture/ Floriculture/ Aquaculture/ Animal Husbandry /Information Technology, Services, Brass Hardware and Handmade jewellery sectors The Board of Approval (BOA) may also allow establishment of EOUs with a lower investment criteria.

This issues in Public interest.

Sd/-

(K.T. CHACKO)

DIRECTOR GENERAL OF FOREIGN TRADE and

Ex Officio Additional Secretary to the Government of India

(Issued from F.No. 01/92/180/207/AM05/PC-II)